

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

COCP No.3/Chd/Hry/2018

In the matter of:

Narender Kumar Jain & Ors.

...Petitioner-Depositors

Versus

Dr. Anil Jindal, Executive Chairman of
SRS Ltd. & Ors.

...Respondents

Present: None

The matter has been put up for correction of the error in mentioning the name of the counsel for the respondents as 'AVI Dharam Chand' instead of 'AVI Dhankhar' in the order dated 06.09.2018. This is a clerical error, therefore, the correction be made in the order dated 06.09.2018 in exercise of the powers of this Tribunal under Rule 154 of the National Company Law Tribunal, Rules, 2016. The correction be made in the original order and uploaded accordingly.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 19, 2018
Anchal